

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 7**  
**(IB)-281(PB)/2019**

**IN THE MATTER OF:**

BDR Finvest Pvt. Ltd.

.... Applicant/petitioner

Vs.

Ninex Developers Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 04.12.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**

**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Rakesh Kumar, Mr. Sahil Dhawan, Advs. for RP

**ORDER**

**CA-2708(PB)/2019:-**

The report filed by the Resolution Professional in respect of the corporate debtor along with the minutes of 3<sup>rd</sup> CoC meeting along with other documents, is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

The application stands disposed of.

—sd—

**(M.M.KUMAR)**  
**PRESIDENT**

—sd—

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**